

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10853/2026

[Arising out of impugned final judgment and order dated 07-03-2026 in CRLM No. 68099/2025 passed by the High Court of Punjab & Haryana at Chandigarh]

JYOTI RANI ALIAS JYOTI MALHOTRA

Petitioner(s)

VERSUS

STATE OF HARYANA

Respondent(s)

IA No. 173208/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 173209/2026 - EXEMPTION FROM FILING O.T.

IA No. 173210/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

Date : 05-06-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA
[PARTIAL COURT WORKING DAYS BENCH]

For Petitioner(s) :Mr. Ram Naresh Yadav, AOR
Mr. Sarvesh Kumar Yadav, Adv.

For Respondent(s) :Mr. Abhinav Bajaj, AAG
Mr. Rahul Khurana, AOR
Mr. Saksham Ojha, Adv.
Ms. Bhavya Single, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. We are not inclined to interfere with the impugned judgment and order of the High Court of Punjab and Haryana at Chandigarh rejecting the petitioner's application for bail; hence, the special leave petition is dismissed.
2. Pending interlocutory application(s), if any, shall stand disposed of.

(JATINDER KAUR)
P.S. to REGISTRAR

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)